

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 198/MP/2018**

Subject : Petition under Section 61 read with Section 66 of the Electricity Act, 2003 read alongwith Regulations 3, 5, 7, 8, 10, 14 and 15 of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and Regulation 111 (Inherent Powers) and Regulation 115 (Power to Remove Difficulties) of the CERC (Conduct of Business) Regulations, 1999.

Date of Hearing : 18.10.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : HPCL Bio-Fuels Limited

Respondents : National Load Despatch Centre and Others

Parties Present : Ms. Sakie Jakeria, Advocate, HPCL  
Shri Hardik Luthra, HPCL  
Shri Manoj Kumar Singh, HPCL  
Shri Awanish Anand, HPCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking directions to Bihar Renewable Energy Development Agency and National Load Despatch Centre to extend/revalidate the accreditation and registration of its 20 MW projects located at Sugauli and at Lauriya in the State of Bihar under the Renewable Energy Certificate mechanism.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 16.11.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 28.11.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

Sd/-  
**(T. D. Pant)**  
**Deputy Chief (Law)**